

**आयकर अपीलीय अधिकरण 'बी' न्यायपीठ चेन्नई में।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**'B' BENCH, CHENNAI**

**माननीय श्री महावीर सिंह, उपाध्यक्ष एवं**  
**माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।**  
**BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND**  
**HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM**

आयकर अपील सं./ **ITA No.866/Chny/2022**  
(निर्धारण वर्ष / **Assessment Year: 2022-23**)

<b>Asthika Samajam</b> Old No.14, New No.2, Venus Colony, 1 <sup>st</sup> Street, Alwarpet, Chennai – 600 018.	<b>बनाम/ Vs.</b>	<b>CIT(Exemptions), Chennai</b>
स्थायी लेखा सं./जीआइ आर सं./ <b>PAN/GIR No.AAATA-4333-L</b>		
(□ पीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थी की ओरसे/ <b>Appellant by</b>	:	Ms. S. Aparna (Advocate)-Ld. AR
प्रत्यर्थी की ओरसे/ <b>Respondent by</b>	:	Shri D. Hema Bhupal (JCIT) –Ld. DR

सुनवाई की तारीख/ <b>Date of Hearing</b>	:	14-12-2022
घोषणा की तारीख / <b>Date of Pronouncement</b>	:	14-12-2022

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. The Ld. AR, at the outset, filed withdrawal petition dated 14-12-2022 and sought withdrawal of the appeal. The contents of the same read as under: -

*“The relief sought for in this appeal has been granted by the Principal Commissioner of Income Tax. We, therefore, request that the appeal may please be dismissed as withdrawn.”*

The revenue did not object.

2. Accepting the plea of Id. AR, the appeal stand dismissed as withdrawn.

Order pronounced in the open Court on 14<sup>th</sup> December, 2022.

**Sd/-**  
**(MAHAVIR SINGH)**  
**उपाध्यक्ष / VICE PRESIDENT**

**Sd/-**  
**(MANOJ KUMAR AGGARWAL)**  
**लेखासदस्य / ACCOUNTANT MEMBER**

चेन्नई / Chennai; दिनांक / Dated : 14-12-2022  
EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF

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(□ पीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

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